

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 22590/2017
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 03-08-2017
IN CA NO. 9/2017 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD)

RAMESH SINGH

PETITIONER(S)

VERSUS

BHOLA PANDEY & ORS.

RESPONDENT(S)

(FOR EXEMPTION FROM FILING O.T. ON IA 82109/2017 FOR PERMISSION TO
FILE ADDITIONAL DOCUMENTS ON IA 82617/2017)

Date : 04-09-2017 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Salman Khurshid, Sr. Adv.
Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Amra Moosavi, Adv.
for M/s. Equity Lex Associates, AOR

For Respondent(s)

Mr. D.K. Singh, Adv.
Mr. Sanjeev Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel for the petitioner and
perused the relevant material.

Permission to file additional documents is granted.

Exemption from filing O.T. is granted.

Issue notice.

The petitioner will appear before the learned Chief
Judicial Magistrate (CJM), Ballia within seven days from
today whereupon the learned CJM, Ballia will release the
petitioner on bail on such terms and conditions as may be
considered appropriate.

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER